COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 453 OF 2017 IN</u> DFR NO. 1464 OF 2017

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

The Kerala High Tension and Extra High Tension Industrial ...Appellant(s)

Electricity Consumers' Association

Vs.

Kerala State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sriram Parabhat

Mr. Atul Shankar Vinod

<u>ORDER</u>

IA NO. 453 OF 2017

(Appln. for condonation of delay re-filing)

There is 16 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on *31.07.2017*.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson